

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 148 of 2019 &  
IA Nos. 636 & 637 of 2019**

**Dated : 29<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Power Maharashtra Limited  
Vs.**

**...Appellant(s)**

**Maharashtra Electricity Regulatory Commission &  
Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sourav Roy  
Mr. Gaurav Majumdar  
Mr. Harsh Anand

Counsel for the Respondent(s) : Mr. Anup Jain for R-2

**ORDER**

**IA No. 636 of 2019**

**(exemption from filing certified copy of impugned order)**

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

**IA No. 637 of 2019**

**(for exemption from filing clear/translated copies of dim / illegible annexures)**

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is allowed.

**Appeal No. 148 of 2019**

**Admit.** Issue Notice to the Respondents returnable on 24.07.2019.

Six weeks' time is granted to file objections, if any, by the Respondents on or before 17.06.2019 after duly serving copy to the other side. Thereafter, rejoinder if any, be filed on or before 08.07.2019 after duly serving copy to the other side.

List the matter on **24.07.2019**.

**(S. D. Dubey)**  
**Technical Member**  
*Pr/js*

**(Justice Manjula Chellur)**  
**Chairperson**